

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3641
ANSWERED ON:24.08.2011
AGREEMENT WITH COAL COMPANIES
Bundela Shri Jeetendra Singh

Will the Minister of COAL be pleased to state:

- (a) whether the Union Government is aware that the State Governments are incurring huge financial losses in terms of stamp and registration fee, etc. in absence of any agreements between the State Governments and the coal companies;
- (b) if so, whether the Union Government proposes to repeal/revise the Coal Bearing Areas(Acquisition & Development) Act, 1957 or make provision of registration in the said Act;
- (c) if not, whether the Government proposes to implement the said provision for the sanctioned coal mines under the Mines and Minerals(Development & Regulation) Act, 1957 also; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a) : The coal bearing land is mainly acquired under the Coal Bearing Areas (Acquisition & Development) Act, 1957 (CBA (A&D) Act, 1957) by the Central Government and transferred to Government companies for coal projects after complying with all the provisions of the said Act. The question of any loss of revenue on account of registration fee and stamp duty to the State Governments does not arise. State Governments earn revenue on coal removed or consumed by coal companies in the form of royalty.
- (b) to (d): The Central Government does not acquire any coal bearing land under Mines and Minerals (Development & Regulation) Act, 1957. As mentioned above in reply to part (a) of the question, the coal bearing land is acquired under CBA (A&D) Act, 1957 and at present there is no proposal before the Government to repeal/amend the CBA (A&D) Act, 1957 so as to make provision of registration in the said Act.